



## Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.842/2018

Saturday, this the 29<sup>th</sup> day of February 2020

**Hon'ble Sri Justice L. Narasimha Reddy, Chairman  
Hon'ble Sri A. K. Bishnoi, Member (A)**

Ishwar Dayal Sharma s/o Sh. C L Sharma  
Aged about 60 years  
r/o H.No.1241, Sector 17-C  
Gurgaon, Haryana 122001  
Regional Provident Fund Commissioner (Retd.) Group A  
..Applicant  
(Sri H D Sharma, Advocate)

Versus

1. Central Board of Trustees  
Employees Provident Fund, through  
Central Provident Fund Commissioner  
Central Provident Fund Organization  
(under the Ministry of Labour) and other  
14, Bhikaji Cama Place, New Delhi – 110 066
2. Sh. Deepak Tigga, APFC
3. Sh. Mahipal Singh, RPFC-II
4. Sh. Dilip Kumar Chandna, RPFC-II (Retd.)
5. Sh. Hanuman Parsad, RPFC-II
6. Sh. Sreekant, RPFC-II (Retd.)
7. Sh. Ganesh Kumar Jani, RPFC-II
8. Sh. Murugesan, RPFC-II
9. E S Gaikwad, RPFC-II

Respondent Nos. 2 to 9 are APFCs/ RPFCs posted at various offices, be served through respondent.

..Respondents



## ORDER (ORAL)

## **Justice L. Narasimha Reddy:**

Learned counsel for applicant submits that in view of the judgment of Hon'ble Supreme Court in **Jarnail Singh & others v. Lachhmi Narain Gupta & others** (SLP (C) No.30621/2011 & batch) decided on 26.09.2018, the applicant does not intend to pursue the O.A. and seeks permission to withdraw it, without prejudice to his rights to approach this Tribunal, if any grievance subsists.

2. We, therefore, dismiss the O.A. as withdrawn, but leaving it open to the applicant to approach the Tribunal in case his grievance subsists.

**February 29, 2020**  
/sunil/